

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

STARRED QUESTION NO:88  
ANSWERED ON:05.08.2011  
REVENUE LOCKED UP IN APPEALS/COURTS  
Rawat Shri Ashok Kumar;Sivasami Shri C.

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of appeals pending at various levels, beginning from the Commissioner (Appeals) to the Supreme Court and the amount locked up in respect of customs, central excise and service tax cases as on 31 March, 2011;
- (b) the details of companies against whom departmental and judicial action is underway for excise and customs duty and service tax evasion of more than Rs. 100 crore during the last three years and the current year;
- (c) whether the Central Board of Excise and Customs (CBEC)/Government proposes to take action for out of court settlements of pending appeal cases;
- (d) if so, the details thereof and time frame fixed by the Government in this regard; and
- (e) the steps being taken to expedite cases involving locked up revenue?

**Answer**

FINANCE MINISTER (SHRI PRANAB MUKHERTEE)

- (a) Statement is laid on the Table of the House.
- (b) Statement is laid on the Table of die House.
- (c) No, Sir.
- (d) Does not arise in view of (c) above
- (e) Statement is laid on the Table of the House.